

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA**

**UNSTARRED QUESTION NO. 951**

**TO BE ANSWERED ON FRIDAY, THE 3<sup>RD</sup> DECEMBER, 2021**

**Centrally Sponsored Scheme for Judicial Infrastructure**

**951. SHRI KOTHA PRABHAKAR REDDY:**

**SHRI KHAGEN MURMU:**

**SHRIMATI VANGA GEETHA VISWANATH:**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the issue of lack of judicial infrastructure across the country was discussed recently at a conference of State Law Ministers held recently;
- (b) if so, the details thereof and the remedial steps being taken in this regard;
- (c) whether the States are faced with the problem of lack of judicial infrastructure and facilities, if so, the details thereof; and
- (d) the steps being taken by the Government to extend a Centrally sponsored scheme (CSS) for developing the infrastructure for the judiciary and funds sanctioned/spent during the last five years and current year?

**ANSWER**

**MINISTER OF LAW AND JUSTICE  
(SHRI KIREN RIJJU)**

(a) to (d): No conference of State Law Ministers has been held during the current year. The primary responsibility of development of infrastructure facilities for judiciary rests with the State Governments. To augment the resources of the State Governments, the Union Government has been implementing a Centrally Sponsored Scheme for Development of Infrastructure Facilities in district and subordinate courts by providing financial assistance to State Governments / UTs in the prescribed fund

sharing pattern. The Scheme is being implemented since 1993-94. Till date the Central Government has sanctioned Rs. 8709.77 crore under the Scheme to States/UTs. The scheme has been extended from time to time. Under this scheme funds are released by the Central Government for construction of court buildings and residential accommodations for Judicial Officers of District and Subordinate Judiciary. The Government has recently extended the above scheme for a further period of five years from 01.04.2021 to 31.03.2026 with a total budgetary outlay of Rs.9000 crores, including Central share of Rs.5307 crores. The scheme components have been expanded, to also cover the construction of toilets, digital computer rooms and Lawyers' Hall in the district and subordinate courts.

The funds released under the Scheme during the last five years and the current financial year is as under:

<b>Financial Year</b>	<b>Funds released (Rs. in crore)</b>
2016-17	538.74
2017-18	621.21
2018-19	650.00
2019-20	982.00
2020-21	593.00
2021-22 (till date)	384.52

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